

In the first half of 1991, 200 terrorists were apprehended and 133 killed on border.

वाराणसी जिले में पंचायतों को टेलीफोन सुविधाएं

1523. डा. रत्नाकर पाण्डेय : क्या संचार मंत्री यह बताने को तैयार करेंगे कि :

(क) क्या यह सच है कि वाराणसी जिले में इस समय ऐसी कई पंचायतें हैं जिनके पास टेलीफोन सुविधाएं नहीं हैं;

(ख) ऐसी सुविधाएं कब तक उपलब्ध करा दी जायेंगी, और

(ग) मुगलसराय में इलेक्ट्रॉनिक एक्सचेंज अब तक अपना कार्य शुरू कर देगा और इस एक्सचेंज से कितने उपभोक्ताओं को लाभ पहुंचेगा ?

संचार मंत्रालय में उप मंत्री (श्री पी.वी. रंगैया नायडू) : (क) जी हां।

(ख) आठवीं पंचवर्षीय योजना के दौरान इन सुविधाओं को उत्तरोत्तर प्रदान करने की योजना है।

(ग) मुगलसराय में मार्च, 1993 तक इलेक्ट्रॉनिक एक्सचेंज सुलभ करा दिए जाने की योजना है।

इस एक्सचेंज से लगभग 900 उपभोक्ताओं को लाभ पहुंचेगा।

Crimes against Women

@1523-A, SHRI N. E. BALARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that crimes against women are on the rise;

(b) whether Government have done accurate studies on these crimes and if so,

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what are the figures for the last three years;

(c) whether Government are contemplating any change in the existing laws to plug the legal loopholes and protect the interest of these vulnerable section to the joint society; and

(d) whether government propose to involve voluntary and women's organisations in formulating these laws for wider acceptability and efficacy?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The registration, investigation, detection and prevention of crimes including crime against women is the responsibility of the State Governments and Union Territory Administrations. However, available information compiled indicates number of cases registered as crimes against women during the years 1988, 1989 and 1990 as enclosed. [See Appendix CLIX, Annexure No. 41]

(c) and (d) Dowry Prohibition Act, 1961 has been amended to make the provisions more stringent and effective. The Indian Penal Code, the Criminal Procedure Code, 1973 and the Indian Evidence Act, 1872 have been amended by the Criminal Law (Second Amendment) Act, 1983 to deal effectively not only with dowry death cases but also with cases of cruelty to married women.

सुन्दरवन तथा सुन्दरवन डेल्टा में सरक्षा चौकियां

@@1523 ख. डा. अब्दुल अहमद : क्या गृह मंत्री यह बताने को तैयार करेंगे कि :

(क) क्या यह सच है कि सुन्दरवन और इसके डेल्टा में बहुत कम सुरक्षा चौकियां हैं, यदि हां, तो उसके क्या कारण हैं;

@@पूर्वतः अतारांकित प्रश्न 1572. 1 अगस्त, 1991 से स्थानांतरित।